

Seats in IT courses

2864. SHRI K. M. KHAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government have recently proposed to increase the intake of seats in IT courses and to introduce new IT courses in UTs, RECs and other engineering college in the country;

(b) if so, the total number of seats proposed to be added/created in the country especially Andhra Pradesh;

(c) whether increase in intake is commensurate with the man power demands of IT Industry; and

(d) if so, the State-wise details of institutes identified for introduction of new courses with special reference to Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT [DR. (SHRIMATI) RITA VERMA]: (a) to (d) The intake in various courses including IT related courses will be sanctioned by the competent authorities in the year 2002-2003 keeping in view the requests received from various institutes and availability of infrastructure and other facilities for that particular course. Total number of IT related seats in the country as approved by the AICTE till the last academic year are 2.5 lakhs out of which more than 25,225 intake capacity is available in Andhra Pradesh. The sanctioned intake in IT related courses is capable to meet the manpower needs of the IT industries.

WB funds for Integrated Education Scheme

† 2865. PROF. M. M. AGARWAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the World Bank has allocated any amount to Government under the Integrated Education Scheme during the current financial year; and

† Original notice of the question was received in Hindi.

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RAJYA SABHA

(b) if so, what effective steps Government are taking for utilisation of the allocated amount?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT [DR. (SHRIMATI) RITA VERMA]: (a) No, Sir.

(b) Does not arise.

Removal of KV teachers under Education Code

† 2866. SHRI BALKAVI BAIRAGI:
SHRI GHANSHYAM CHANDRA KHARWAR:
SHRIMATI SAROJ DUBEY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Kendriya Vidyalaya Sangathan has added article 81 (D) to the Education Code of the Sangathan; if so, the details of its provisions;

(b) whether Assistant Commissioners has the discretion to issue to dismiss some employees from service or to pardon other in similar circumstances under the above provision;

(c) if so, the details thereof;

(d) the justification for such discrimination and the safeguards provided to check misuse of discretionary powers; and

(e) the details of the teachers/officials who have been served with notices and those who have not been served with a notice so far under the proviso of this section; school-wise and category-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT [DR. (SHRIMATI) RITA VERMA]:(a) Yes, Sir. The details of the provisions contained in Article 81 (d) of Education Code for KVs are enclosed (*Sec* below).

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